

COURT – I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.189 of 2011
& IA No.89 of 2012

Dated : 29th May, 2012

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

The Tata Power Company Ltd. ... Appellant(s)

Versus

Jharkhand State Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. Amit Kapur
Mr. Apoorva Misra &
Ms. Divya Chaturvedi

Counsel for the Respondent(s): Mr. C.K. Rai for R-1

ORDER

We have heard the learned counsel for both the parties, who argued the matter at length. They are directed to file their respective comprehensive Written Submissions on or before 12.07.2012 after serving copy on the other side.

With reference to the particulars regarding SLDC, the learned counsel for the Appellant is directed to file the necessary affidavit on or before 30.06.2012 after serving copy on the other side.

Thereafter, reply, if any, to the said affidavit be filed by the learned counsel for the Respondent after serving copy on the other side.

Post the matter for reporting compliance and for making further submissions on **17.07.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vs